

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)  
ACT, 1987

No. 31 of 1987

[8th September, 1987.]

An Act further to amend the Representation of the People Act, 1950

Be it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Representation of the People (Amendment) Act, 1987.

Short title.

43 of 1950.

2. In the Third Schedule to the Representation of the People Act, 1950 (hereinafter referred to as the principal Act), for entry No. 6 relating to Karnataka, the following entry shall be substituted, namely:—

Amendment of Third Schedule.

“6. Karnataka 75 25 7 7 25 11”.

3. In the Fourth Schedule to the principal Act, under the heading “KARNATAKA”

Amendment of Fourth Schedule.

(a) for the entry “2. Taluk Development Boards.”, the entry “2. Mandal Panchayats.” shall be substituted;

(b) for the entry “5. Town Panchayats.”, the entry “5. Zilla Parishads.” shall be substituted.